

28/1/15 RSH

**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2014 (AS ON 01.01.2015)**

SERVICE : ICLS  
 NAME OF OFFICER (IN FULL) M. JAYAKUMAR  
 MINISTRY/DEPARTMENT/OFFICE: O/O THE OFFICIAL LIQUIDATOR, CHANDIGARH

DESIGNATION: OFFICIAL LIQUIDATOR  
 GRADE PAY: RS. 7,600/-

DATE OF BIRTH: 11.05.1967  
 PRESENT PAY: Rs. 28830/-

NAME OF DISTRICT SUB-DIVISION, TALUK AND VILLAGE IN WHICH PROPERTY IS SITUATED.	NAME AND DETAILS OF PROPERTY- HOUSING, LANDS AND OTHER BUILDINGS	COST OF CONSTRUCTION/ ACQUIREMENT INCLUDING LAND IN CASE OF HOUSE AND YEAR WHEN PURCHASED.	*PRESENT VALUE	IF NOT IN OWN NAME STATE IN WHOSE NAME HELD AND HIS/HER RELATIONSHIP TO THE GOVT. SERVANT	HOW ACQUIRED WHETHER BY PURCHASE LEASE,** MORTGAGE, INHERITANCE GIFT OR OTHERWISE WITH DATE OF ACQUISITION AND NAME WITH DETAILS OF PERSONS FROM WHOM ACQUIRED	ANNUAL INC FROM TH PROPERT
(1)	(2)	(3)	(4)	(5)	(6)	(7)
THIRUVALLUVAR DISTRICT, AMBATTUR TK, ADAYALAMPATTU VILLAGE	RESIDENTIAL. 191 SQ.FT UDS OF LAND AND A 1220 SQFT OF FLAT.	THE TOTAL COST OF THE FLAT IS RS. 4892 PER SQ.FT. (BASIC PRICE IS RS. 3999 PER SQ.FT) . DATE OF THE DEED OF SALE OF UDS OF LAND IS 19.01.2011.	THE PRESENT VALUE IS NOT KNOWN TO ME. IT MAY BE APPROXIMATELY RS. 5000/- PER SQ.FT.	IT IS JOINTLY OWNED WITH MY SPOUCE MRS. S. KALVATHI ON EQUAL SHARE BASIS WHO IS A STATE GOVT. EMPLOYEE	(I) BY PURCHASE THROUGH A JOINT BANK LOAN AND JOINT PERSONAL SAVINGS AND GPF WITHDRAWAL. (II) DATE OF SALE DEED OF UDS OF LAND IS 19.01.2011. (III)THE VENDOR IS M/S. RED FORT SHAJAHAH PROPERTIES PVT. LTD, NEW DELHI REPRESENTED BY ITS POWER OF ATTORNEY HOLDER/BUILDER/PROMOTER AT CHENNAI.	NIL

Signature

  
(M. JAYAKUMAR)

Date :

28.01.2015

Note:

- \*In case where it is not possible to assess the value accurately, the approximately value in relation to present conditions may be indicated
- \*\*includes shot term lease also.
- The declaration form is required to be filled in and submitted by every member of Class.I and Class.II (Group.A and Group.B) services under rule 15(3) of the Services(Conduct)Rules, 1955, (now Rule 18(1) of the CCS(Conduct)Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member in the name of any other person dependent on Govt. Servant
- The wording 'no change' or no addition, or as in the previous year should be avoided and full details provided
- The columns should be filled up neatly in capital letters